

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CA-128(ND)/2017

IN THE MATTER OF:

Sh. Jasmohan Singh & Ors and Jagowal (P) Ltd. & Ors.....

PETITIONER

SECTION :

Under Section 271-272

Order delivered on 04.9.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that in relation to the order dated 19.7.2017 passed by this Tribunal, the Petitioner has not complied with. As per the said order, it was directed to the petitioner to issue notice to the Respondent Company and other respondents, if any and including the Registrar of Companies. It is also seen from the previous order that sufficient time was given for the issue of service of notice as directed. In view of non-compliance with the directions of this Tribunal, it is not able to proceed further due to inaction on the part of the petitioner.



*Contd -*

In the circumstances, the imposition of cost of Rs.7,500/- will be in order and the same shall be deposited in the Prime Minister's National Relief Fund within a period of one week from the date of the order. Notice shall be taken to the Respondent Company and other respondents within a period of one week from today as well as to ROC/RD and an affidavit of service will be filed well before the date of hearing. Failure to comply with the above directions will result in the dismissal of the petition.

Post the matter on 10.10.2017.

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*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
04.9.2017